

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 101
IB-690/ND/2022**

IN THE MATTER OF:

Ms. Sadhna Goel

...PETITIONER

Vs.

Punjab National Bank and Ors.

...RESPONDENT

Section

U/s 94(1) of IB Code, 2016

Order delivered on 28.09.2022

(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Applicant

:Mr. Amar Vivek, Advocate.

For the Respondent

:

ORDER

Heard the submissions made by the Ld. Counsel for the Petitioner/Debtor. Ld. Counsel Mr. Amar Vivek, appearing on behalf of the Petitioner is directed to file vakalatnama and it is made clear that if vakalatnama has not come on the record before the next date of hearing he will not be allowed to make submissions on behalf of the Petitioner. Ld. Counsel is directed to file a short affidavit duly executed by this client in compliance to Section 94(1) of the IB Code 2016. Ld. Counsel has prayed for grant of week days' time. The time prayed for is granted. List the matter on **19.10.2022**.


(Rahul Bhatnagar)
Member (T)


(P.S.N Prasad)
Member (J)

(Annu)